

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00568/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 12th day of October, 2020.

Kishore Kumar Yadav s/o Shri Satyaprakash Yadav a/a 25 years r/o Bhikanpur
Sada Sukh P.O. Jarauli Kalan, District- Faizabad Pin-283203.

Applicant

By Advocate: Sri S.K.Singh Vashisth

Versus

1. Union of India through the Secretary of Defence, Ministry, New Delhi.
2. The Director General of Supp. & Transport (ST-12), Quarter Master General, "Branch Integrated HQ of MOD (Army) New Delhi -110105.
3. The Head Quarter Central Command (ST), 900496.
4. The Officer Commanding, 45 Company Army Service Corps (Supply), Type B PIN-905045.

Respondents

By Advocate: Sri Ram Chander Sahu.

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, Learned counsel for respondents and perused the record.

2. The grievance of the applicant is that despite the fact that letter of appointment has been issued to him on 7.4.2020, no joining letter has been sent by respondents till today. It is further submitted that a representation dated 16.6.2020 (**Annexure A-5 to the O.A.**) is pending consideration before the respondents, but no order has been passed till date by them.

3. Learned counsel for respondents has submitted that at least a time of two months be granted to the respondents to decide the same.

4. Learned counsel for applicant has no objection against the prayer of Id. Counsel for the respondents and he submits that applicant will be satisfied at this stage, if the respondents are directed to decide the pending representation

dated 16.6.2020 (**Annexure A-5 to the O.A.**) by a reasoned order within a time bound manner.

5. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage with a direction to the competent authority from amongst the respondents, to decide the representation dated 16.6..2020 (**Annexure No. A-5 to the O.A.**) by a well reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order.

6. The order so passed shall be communicated to the applicant without any delay.

7. With the aforesaid direction, O.A. is finally disposed off. It is made clear that we have not expressed any opinion on the merit of the case.

8. No order as to costs.

9. Mr. Devendra Chaudhry, Member (A) has consented to this order during video conferencing.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-

